

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

(IB)-345(ND)/2017

IN THE MATTER OF:

M/s. Kaybee Foundry Services (P) Ltd.

.. PETITIONER

Vs.

M/s. RL Steel & Energy Ltd.

.. RESPONDENT

**SECTION :**

Under Section 9 of IBC Code, 2016

Order delivered on 19.9.2017

Coram :

R. VARADHARAJAN,

Hon'ble Member (Judicial)

**For the Petitioner/Applicant** : Mr. Jay Savla, Advocate and  
Mr. Prabhat Chaurasia, Advocate


**For the Respondents** : Mr. Rohit Rathi, Advocate

**ORDER**

Learned Counsel for the petitioner is present. Mr. Rohit Rathi, Advocate has put his appearance on behalf of the Corporate Debtor/respondent and seeks some time to file reply to the Company petition. It is represented that there is a scope of settlement in the matter as the talks are going on. However, if the settlement is not reported within 7 days, reply will be filed by the Corporate Debtor as directed.

List on 05.10.2017.

Surjit  
19.9.2017

  
(R. VARADHARAJAN)  
MEMBER (JUDICIAL)